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IN THE HIGH COURT OF DELHI AT NEW DELHI

CS(COMM) 366/2019

WARNER BROS. ENTERTAINMENT INC.

..... Plaintiff

Through: None

versus

HTTPS:HINDILINKS4U.TO & ORS.

..... Defendant

Through: None

CORAM:

**JOINT REGISTRAR (JUDICIAL) SH. PURSHOTAM
PATHAK (DHJS)**

ORDER

01.05.2023

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File taken up through Office nothing for correction in order dated 14.12.2022.

I have perused the file.

On 14.12.2022, the defendant no. 53 to 55 were summoned, however, it has been inadvertently mentioned in the order sheet, that the summons should be returnable by date already fixed, although the case was already disposed of and no date was fixed.

The order sheet dated 14.12.2022 is rectified accordingly.

**PURSHOTAM PATHAK (DHJS),
JOINT REGISTRAR (JUDICIAL)**

MAY 1, 2023/sk

Click here to check corrigendum, if any